

33

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 461/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

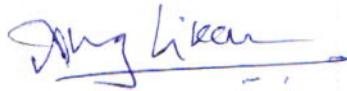
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Propelis Consulting India Pvt. Ltd.  
V/s  
ROC, Pune

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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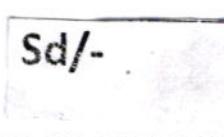
1	Ashutosh Muglise	Petitioner	
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ORDER

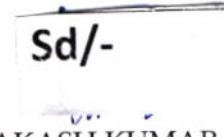
CP 461/252(2)/NCLT/MB/MAH/2017

Since ROC, Pune has not yet filed its report, despite direction has been given on 10.10.2017 to file its report on the relief asked by the applicant in this petition, ROC is peremptorily directed to file its report on or before next date of hearing.

List this matter on 23.11.2017.

Sd/-

V. NALLASENAPATHY  
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)